

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 34**

**IVN.P 71/2023 In C.P. (IB)/606(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **PERFECT RECOVERY CONSULTANCY**  
**PVT. LTD V/s NAVNEET SINGH GOGIA**

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IVN.P 71/2023 –**

1. Ms. Manaswi Agrawal, Advocate i/b Meraki Chambers appeared for the Phoenix ARC in Intervention application.
2. Mr. Sidhartha Samautray, Advocate a/w Mr. Khan, Advocate i/b A & G Legal Associates LLP for the Personal Guarantor.
3. Ms. Sushma Satpute, Advocate a/w Ms. Shakuntala Shetty, Advocate Ms. Pooja Tripathi, Advocate appeared for the Auction purchaser.
4. Mr. Subir Kumar, Advocate a/w Ms. Disha Shah, Advocate Mr. Abhinav Palsikar, Advocate i/b SDS Advocaes appeared for the Financial Creditor.
5. Adv. Chaitanya Nikte appeared for the RP.
6. Learned Counsel for the RP is directed to take into consideration the objection of the auction purchaser as well as intervener Financial Creditor.
7. RP is directed to file updated report if original report is already filed. The learned Counsel for the Intervenor (Financial Creditor) and auction purchaser are directed to provide documents pertaining to the objection to the RP as well as Intervener.

8. Another 15 days' time granted to the RP to file updated report.
9. Learned Counsel for the RP is directed to serve copy of the report to the Intervener also.
10. List this matter on **24.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna